

BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI

Original application No.46 of 2020 (SZ)

IN THE MATTER OF:

The Tribunal on its own motion
Suo Motu based on the News item in
Dinamalar, Newspaper dt. 18.02.2020, Chennai
Supplementary "Mixing of Sewage in Rain Water
Drain Canal – Action Requested"

... Applicants(s)

Versus

The District Collector
Chengalpattu District
District Collectorate Office
Chengalpattu and Ors

... Respondents (s)

STATUS REPORT FILED BY THE 4TH RESPONDENT

I, Tmt.N.Latha, presently discharging my duties as Executive Officer of the Chitlapakkam Town Panchayat, Chitlapakkam, Chengalpet District, submit this status report as follows:

1. It is humbly submitted that the Chitlapakkam Town Panchayat was impleaded as 4th respondent by order of this Hon'ble Tribunal dated 13.10.2020, with direction to file status report and further action taken to avoid mixing of sewage in rain water canal.

2. It is submitted that the News Item on Dinamalar, dated 18.02.2020, reported that the sewage is let into the rain water canal running through Govindasamy Street, Kalaivanar Street and Thiruvalluvar Streets of Chitlapakkam.
3. In pursuance to the interim order of this Hon'ble Tribunal, the above site was inspected on 20.10.2020, and found that the following owners of the premises had discharged the sewage water into rain water canal.
 - 1) Mr. Prabakar, No.8, Govindasamy Street, Chitlapakkam
 - 2) Mr.Rajendran, No.3, Govindasamy Street, Chitlapakkam
 - 3) Mrs.Parameswari, 2/9, Govindasamy Street, Chitlapakkam
 - 4) Mrs.Anandhi, No.5/6, Kalaivanar Street, Chitlapakkam
 - 5) Mrs.Sesu Mariyal, No.18, Thiruvalluvar St, (18C, 5th Street, Jiothi Nagar), Chitlapakkam.
4. It is submitted that all of them were issued with show cause notice, to stop the sewage water from their premises mixing into rain water canal, within 3 days from the receipt of this notice, failing which appropriate action would be initiated under relevant rules.
5. Further, all the six owners were imposed with fine amount Rs.200/-, for letting their sewage into rain water canal, causing hazardous to public health and vulnerable to communicable deceases. They all paid the fine amount, complied with directions and blocked their pipelines that drained sewage in water canal.
6. It is submitted that the above site was re inspected on 16.11.2020, along with the District Environmental Engineer, Tamil Nadu

Pollution Control Board and found that the sewage draining points on the rain water canal side were cut off, closed and ensured that no sewage water is entered into the rainwater canal from the above streets. Further, the Sanitary Inspector and sanitation team of Town Panchayat was instructed to watch those points and report immediately, if any recurrence of illegal draining of sewer into rain water canals.

7. It is submitted that the Sanitary Inspector has inspected those points on 20.01.2021, as directed by the Executive Officer, collected water samples to ensure that the sewage is not mixed with waste water from houses and reported the same with photographs. This Hon'ble Tribunal may be pleased peruse the Photographs annexed for better appreciation of facts.
8. It is submitted that the Sanitary Inspector and the sanitation staff have been instructed to report any illegal draining of sewage waters into rainwater canal without fail, for appropriate and timely intervention of Town Panchayat.

It is therefore prayed that this Hon'ble Tribunal may be pleased to record the this Status and pass such further other orders deem so fit the case and thus render justice

Dated at Chennai on this the 16th day of February, 2021


The 4th Respondent
(Executive Officer,
Chitlapakkam Town Panchayat)


16/02/21